

MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.12/AM17
SCHEDULED FOR 17.11.2016
(HELD ON 24.11.2016)
UNDER THE CHAIRMANSHIP OF
SHRI DARSHAN SINGH, ADDL. DGFT

Meeting No. 12/87-NC-7/2016 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 17.11.2016, was held on 24.11.2016, under the Chairmanship of Shri Darshan Singh, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Consultant, DIPP
- 2) Shri Seikhomang Kipgen, Dy. DGFT

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-228	SUPREME INDUSTRIES LTD.	HQ F. No. 01/87/162/00015/AM16/DES-VII	Status: Deferred
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. 0310792783 dated 09.01.2015	RA F. No. 03/93/160/00680/AM15	

Request: Amendment in the description of Export Product to read as "Articles made out of Cross Laminated Multilayer Film i.e. Tarpaulins, Covers" against Advance Authorization No. 0310792783 dated 09.01.2015

Decision: A copy of Representation of firm was forwarded to the Department of Chemicals & Petrochemicals (D/o C&PC) on 05.05.2015. Since no response has been received from that Department, the Committee decided to refer the matter to the Technical member for further examination.

Case No. A-230	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00018/AM15/DES-VII	Status: Deferred
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. 0510384978 dated 25.04.2014	RA F. No. 05/24/040/00489/AM14	

Request: Enhancement in the quantity of Import Items allowed by NC against Advance Authorization No. 0510384978 dated 25.04.2014

Decision: The Norms Committee considered and decided to refer the matter to the Technical member for further examination.


SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No. A-231	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00465/AM14/DES-VII	Status: Deferred
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. 0510376612 dated 20.01.2014	RA F. No. 05/24/040/00394/AM10	

Request: Enhancement in the quantity of Import Item allowed by NC against Advance Authorization No. 0510376612 dated 20.01.2014

Decision: A copy of representation of firm was forwarded to D/o C&PC on 10.02.2015. Since no response has been received from that Department, the Norms Committee decided to refer the matter to the Technical member for further examination.

Case No. A-243	Paradise Polymers Ltd., Mumbai	HQ F. No. 01/87/050/00058/AM15/DES-VII	Status: Deferred
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. 0310773869 dated 11.03.2014	RA F. No. 03/95/040/00968/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310773869 dated 11.03.2014.

Decision: The Norms Committee considered and decided to refer the matter to the Technical member for further examination.

Case No. A-253	M/s. Eastman Reclamations	HQ F. No. 01/87/050/00131/AM14/DES-VII	Status: Deferred
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. and Date 3010094324 dated 03.06.2013	RA F. No. 30/24/040/00008/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010094324 dated 03.06.2013

Decision: A copy of representation of firm was forwarded to DIPP on 28.12.2015. Comments still awaited. The Committee decided to send reminder to DIPP to expedite the case.

Case No. A-258	M/s. Eastman Reclamations	HQ F. No. 01/87/050/00184/AM13/DES-VII	Status: Deferred
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. and Date 3010087078 dated 26.06.2012	RA F. No. 30/24/040/00013/AM13	

Request: Request of M/s Eastman Reclamations, Jalandhar for fixation of adhoc norms in respect of Advance Authorization No. 3010087078 dated 26.06.2012 for the export product—"Reclaim Rubber".

Decision: A copy of representation of firm has been forwarded to DIPP on 02.02.2015. Comments still awaited. The Committee decided to send reminder to DIPP to expedite the case.

Case No. A-260	M/s Yash Enterprises	HQ F. No. 01/87/50/00433/AM15/DES-VII	Status: Deferred
NC No.:12/AM17	Adv. Lic. No. 0310791655 dated	RA F. No.	

Dated: 24.11.2016	03.12.2014	03/95/040/00595/AM15	
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Subject: Enhancement in the wastage allowed by NC in its Meeting No. 08/AM16 held on 29.05.2015.

Decision: The Norms Committee considered the case and decided to refer to the Technical member for further examination.

Case No. A-262	M/s Veekay Polycoats Ltd.	HQ F. No. 01/87/50/146/AM13/DES-VII	Status: Deferred
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. and Date 0510329142 dated 09.07.2012	RA F. No. 05/24/040/00107/AM13	

Subject: Amendment in the description of Export Product against Advance Authorization No. 0510329142 dated 09.07.2012.

Decision: The case was considered by the Committee and decided to refer the matter to the Technical Committee.

Case No. A-273	M/s Bicare Ltd.	HQ F. No. 01/87/50/00070/AM16/DES-VII	Status: Deferred
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. and Date 3110065388 dated 23.04.2015	RA F. No. 31/83/040/00270/AM15	

Subject: Fixation of adhoc norms against Advance Authorization No. 3110065388 dated 23.04.2015

Decision: The Committee considered the case and decided to refer to the Technical member for further examination.

Case No. A-375	M/s Hamilton Housewares Pvt. Ltd.	HQ F. No. 01/87/050/174/AM14/ DES-VII	Status: Deferred
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. and Date 0310737623 dt. 13.06.2013	RA F. No. 03/94/040/01038/AM13	

Subject: Revision in the norms against Advance Authorization No. 0310737623 dt. 13.06.2013

Decision: The Norms Committee considered the case and decided to refer to the Technical member for further examination.

Case No. A-378	M/s SNF (India) Pvt. Ltd.	HQ F. No. 01/87/050/00538/AM14/ DES-VII	Status: Deferred
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. and Date 2610012322 dated 20.01.2014	RA F. No. 26/24/040/00006/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 2610012322 dated 20.01.2014

Decision: The Norms Committee considered the case as per agenda and decided to refer Technical member for further examination.

Case No. A-401	M/s Trimurti Poly-Chem Pvt. Ltd.	HQ F. No. 01/87/50/00168/AM15/DES-VII	Status: Deferred
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. 0710105189 dated 19.06.2014	RA F. No. 07/24/040/00083/AM15	

Subject: Enhancement in the wastage allowed by NC in its Meeting No. 16/AM16 held on 28.08.2015.

Decision: The Norms Committee considered the case and decided to refer to Technical member for further examination.

Case No. A-402	M/s Image Labels Pvt. Ltd.	HQ F. No. 01/87/050/00412/AM15/ DES-VII	Status: Deferred
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. and Date 0710107263 dated 23.12.2014	RLA F. No. 07/24/040/00339/AM15	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0710107263 dated 23.12.2014

Decision: The Norms Committee considered the case and decided to refer Technical member for further examination.

Case No. A-403	M/s Chirag Pack (India) Pvt. Ltd.,	HQ F. No. 01/87/050/00350/AM12/ DES-VII	Status: Deferred
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. and Date 0310677985 dated 20.01.2012	RA F. No. 03/94/040/00921/AM12	

Request: Amendment in the description and enhancement in the quantity of Import Item 5.

Decision: The Norms Committee considered the request of firm and decided to refer to the Technical member for further examination.

RA may take consequential action as per Policy / Procedures.

Case No. A-404	M/s JK Paras Polycoats Ltd.,	HQ F. No. 01/84/050/00147/AM13 DES-VII	Status: Deferred
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. and Date 0510329277 dt. 10.07.2012.	RA F. No. 05/24/040/000131/AM13	

Request: Amendment in the description of Export Product against Advance Authorization No. 0510329277 dt. 10.07.2012.

Decision: The Committee considered the case as per agenda and decided to refer to Technical member for further examination.

Case No. A-405	M/s Pune Metagraph,	HQ F. No. 01/87/050/00001/AM16/ DES-VII	Status: Deferred
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. and Date 3110065375 dated 06.04.2015	RA F. No. 31/83/040/00258/AM15	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3110065375 dated 06.04.2015

Decision: The Committee considered the case as per agenda and decided to refer to Technical member for further examination.

Case No. A-406	M/s Payal-Petrochem Pvt. Ltd.,	HQ F. No. 01/87/050/00212/AM15/DES-VII	Status: Deferred
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. and Date 0510386973 dated 21.05.2014	RA F. No. 05/24/040/00434/AM14	

Request: Amendment in the description and enhancement in the quantity of Import Item.

Decision: The Committee considered the case as per agenda and decided to refer the case to the Technical Committee.

Case No. A-407	M/s K.L.J. Polymers & Chemicals Ltd.,	HQ F. No. 01/87/50/181/AM16/DES-VII	Status: Deferred
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. and Date 0510395439 dated 26.08.2015	RA F. No. 05/23/040/00220/AM16	

Subject: Amendment in the description of Export Product against Advance Authorization No. 0510395439 dated 26.08.2015.

Decision: The Committee considered the case and decided to refer to Technical member for further examination.

Case No. A-408	M/s K.L.J. Polymers & Chemicals Ltd.,	HQ F. No. 01/87/50/254/AM16/DES-VII	Status: Deferred
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. and Date 0510395693 dated 22.09.2015	RA F. No. 05/23/040/00249/AM16	

Subject: Amendment in the description of Export Product against Advance Authorization No. 0510395693 dated 22.09.2015.

Decision: The Committee considered the case and decided to refer to Technical member for further examination.

Case No. A-412	M/s. Tinna Rubber & Infrastructure Ltd.	HQ F. No. 01/87/171/118/AM17/DES-VII	Status: Approved
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. Not issued yet	RA F. No. 05/24/040/00251/AM16	

Subject: Amendment in Advance Authorization norms for the export of Crumb Rubber Powder -1000.0MT.

Decision: Based on the technical comments of the DIPP furnished vide Letter No. 7/285/2016-TSW dated 26.10.2016, the committee decided to amend the description of Import Item to read as "Radial Truck/Bus Tyre Scrap (old & used) cut into 2&3 pieces" instead of "Radial Truck/Bus Tyre Scrap". Besides this, there is no other change in the decision taken in earlier NC Meeting No. 9/AM17 held on 12.09.2016.

RA may take consequential action as per Policy / Procedures.

Case No. A-413	M/s Tinna Rubber & Infrastructure Ltd.	HQ F. No. 01/87/171/119/AM17/DES-VII	Status: Approved
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. Not issued yet	RA F. No. 05/24/040/00252/AM16	

Subject: Amendment in Advance Authorization norms for the export of Ultra Fine Compounded Rubber-1000.0MT.

Decision: Based on the technical comments of the DIPP furnished vide Letter No. 7/285/2016-TSW dated 26.10.2016, the committee decided to amend the description of Import Item to read as **“Radial Truck/Bus Tyre Scrap (old & used) cut into 2&3 pieces”** instead of **“Radial Truck/Bus Tyre Scrap”**. Besides this, there is no other change in the decision taken in earlier NC Meeting No. 9/AM17 held on 12.09.2016.

RA may take consequential action as per Policy / Procedures.

Case No. A-414	M/s Tinna Rubber & Infrastructure Ltd.	HQ F. No. 01/87/171/120/AM17/DES-VII	Status: Approved
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. Not issued yet	RA F. No. 05/24/040/00209/AM17	

Subject: Amendment in Advance Authorization norms for the export of Crumb Rubber Powder -2700.000 MT.

Decision: Based on the technical comments of the DIPP furnished vide Letter No. 7/285/2016-TSW dated 26.10.2016, the committee decided to amend the description of Import Item to read as **“Radial Truck/Bus Tyre Scrap (old & used) cut into 2&3 pieces”** instead of **“Radial Truck /Bus Tyre Scrap”**. Besides this, there is no other change in the decision taken in earlier NC Meeting No. 9/AM17 held on 12.09.2016.

RA may take consequential action as per Policy / Procedures.

Case No. A-415	M/s SNF (India) Pvt. Ltd.	HQ F. No. 01/87/50/171/AM15/DES-VII	Status: Approved
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. and Date 2610012680 dated 26.06.2014	RA F. No. 26/24/040/00006/AM15	

Subject: Amendment of Export item description for regularization EODC against Advance Authorization No. 2610012680 dated 26.06.2014.

Decision: The Committee considered the case and decided to delete the non-volatile condition [% Non Volatile Solids $40 \pm 2\%$] and the description of Export Product to read as **“Flosperse 3000 M5”** based on the decision of the NC Meeting No. 5/87-NC-7/2016 held on 15.07.2016.

RA may take consequential action as per Policy / Procedures.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No. A-416	M/s SNF (India) Pvt. Ltd.	HQ F. No. 01/87/162/67/AM17/DES-VII	Status: Deferred
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. and Date 2610012654 dated 26.05.2014	RA F. No. 26/24/040/00005/AM15	

Subject: Fixation of Norms and amendment of Export item description against Advance Authorization No. 2610012654 dated 26.05.2014.

Decision: The Committee considered the case and decided to refer to Technical member for further examination.

Case No. A-417	M/s R R kabel Ltd.	HQ F. No. 01/87/171/00164/AM17/DES-VII	Status: Approved
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. and Date 0310800094 dated 06.11.2015	RA F. No. 03/95/040/00462/AM16	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310800094 dated 06.11.2015

Decision: The Committee considered the case and decided to **approve on repeat basis** (Adhoc Norms) based on the decision of the NC Meeting No. 15/87-ALC1/2015 held on 04.08.2015 and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND RR EXP	1 kg	PVC Resins	0.5511 Kg
		Plasticizer (PVC)	0.2293 Kg
		Filler (Calcium Carbonate)	0.1650 Kg
		Stabilizer – Calcium Zinc (CaZn)	0.0735 Kg
RA may take consequential action as per Policy / Procedures.			

Case No. A-418	M/s Reliance Industries Ltd.	HQ F. No. 01/87/050/00095/AM17/DES-VII	Status: Deferred
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. 0310803650 dated 30.03.2016	RLA F. No. 03/95/040/00974/AM16	

Subject: Correction of export product in respect of Advance Authorization No. 0310803650 dated 30.03.2016

Decision: The Committee considered the request of firm and decided to refer to the Technical member for further examination.

Case No. A-419	M/s Reliance Industries Ltd.	HQ F. No. 01/87/050/00094/AM17/DES-VII	Status: Deferred
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. 0310803651 dated 30.03.2016	RLA F. No. 03/95/040/00839/AM16	

Subject: Correction of export product in respect of Advance Authorization No. 0310803651 dated 30.03.2016

Decision: The Committee considered the request of firm and decided to refer to the Technical member for further examination.

Case No. A-421	M/s Huber group India Private Ltd.	HQ F. No. 01/87/050/00363/AM16/DES-VII	Status: Approved
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. 0310800605 dt. 02.12.2015	RLA F. No. 03/94/040/00546/AM16	

Request: Amendment in the description of Import Item No. 3 of Advance Authorization No. 0310800605 dt. 02.12.2015

Decision: With oral comments of DIPP the typographical error in earlier approved version of the norms vide NC Meeting No. 7/87-ALC1/2016 dated 12.08.2006, the Committee decided to amend the description of Import Item No. 3 to read as “**DI-TRIMETHYLOL PROPANE**” instead of “DI TRIMEHYLOL PROPANE”. Besides this there is no other change in the decision taken in earlier NC Meeting No. 7/AM17 held on 12.08.2016.

RA may take consequential action as per Policy / Procedures.

Case No. A-422	M/s SNF (India) Pvt. Ltd.	HQ F. No. 01/87/50/78/AM15/DES-VII	Status: Approved
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. and Date 2610012457 dated 27.02.2014	RA F. No. 26/24/040/00013/AM14	

Subject: Request of M/s SNF (India) Pvt. Ltd., Visakhapatnam for amendment of Export item description for regularization EODC against Advance Authorization No. 2610012457 dated 27.02.2014.

Decision: The Committee considered the case and decided to delete the non-volatile condition [% Non Volatile Solids $40 \pm 2\%$] and the description of Export Product to read as “**Flosperse 3000 M5**” based on the decision of the NC Meeting No. 5/87-NC-7/2016 held on 15.07.2016.

RA may take consequential action as per Policy / Procedures.

Case No. A-423	M/s SNF (India) Pvt. Ltd.	HQ F. No. 01/87/50/172/AM15/DES-VII	Status: Approved
NC No.:12/AM17 Dated: 24.11.2016	Adv. Lic. No. and Date 2610012681 dated 26.06.2014	RA F. No. 26/24/040/00007/AM15	

Subject: Request of M/s SNF (India) Pvt. Ltd., Visakhapatnam for amendment of Export item description for regularization EODC against Advance Authorization No. 2610012681 dated 26.06.2014.

Decision: The Committee considered the case on **repeat basis** and decided the Export Product to read as "Flosperse 10030 CM" based on the decision of the NC Meeting No. 5/87-NC-7/2016 held on 15.07.2016.

ONLINE CASES

1

Case No.:4/11/87-ALC1/2016	Party Name:BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Approved																						
HQ File :01/87/050/00242/AM17/	RLA File :07/24/040/00022/AM13/	Lic.No/Date:0710091783 06.11.2012																							
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:																									
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>Quantity recommended</th></tr><tr><td rowspan="6">FLEXIBLE PLASTIC TANKS - 6000 NOS. Content.1. Liquid Liner 131873 Kgs. 2. PPLaminated Fabric.77280 Kgs. 3.FLANGE-6000 NOS.4. 2 or 3 INCH PP VALVES 6000 NOS. 5. BOLT CLAMP/JUBILEE CLIP.6000 NOS. 6. TEP 70 HOT MELT BOSTIK 2100 KGS.</td><td rowspan="6">209153.000 Kg</td><td>1. LIQUID LINER FILM</td><td>138466.7 kg</td></tr><tr><td>2. PP LAMINATED FABRIC</td><td>81144.0 kg</td></tr><tr><td>3. PP FLANGES / GLANDS</td><td>Net to Net</td></tr><tr><td>4. 2 INCH OR 3 INCH PP VALVES</td><td>Net to Net</td></tr><tr><td>5. BOLT CLAMP / JUBILEE CLIP</td><td>Net to Net</td></tr><tr><td>6. TEP 70 HOT MELT BOSTIK</td><td>Net to Net</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	Quantity recommended	FLEXIBLE PLASTIC TANKS - 6000 NOS. Content.1. Liquid Liner 131873 Kgs. 2. PPLaminated Fabric.77280 Kgs. 3.FLANGE-6000 NOS.4. 2 or 3 INCH PP VALVES 6000 NOS. 5. BOLT CLAMP/JUBILEE CLIP.6000 NOS. 6. TEP 70 HOT MELT BOSTIK 2100 KGS.	209153.000 Kg	1. LIQUID LINER FILM	138466.7 kg	2. PP LAMINATED FABRIC	81144.0 kg	3. PP FLANGES / GLANDS	Net to Net	4. 2 INCH OR 3 INCH PP VALVES	Net to Net	5. BOLT CLAMP / JUBILEE CLIP	Net to Net	6. TEP 70 HOT MELT BOSTIK	Net to Net	RA may take consequential action as per Policy / Procedures.			
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		6. TEP 70 HOT MELT BOSTIK	Net to Net																						
RA may take consequential action as per Policy / Procedures.																									

2	Case No.:5/21/87-ALC1/2015	Party Name:LEBRACS RUBBER LININGS PRIVATE LIMITED	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Approved
	HQ File :01/87/050/00287/AM16/	RLA File :25/24/040/00003/AM13/	Lic.No/Date:2510003923 27.02.2013	
	Decision: Based on the technical comments of DIPP furnished vide Letter No. 7/119/2016-TSW dated 07.11.2016, the committee approved the following adhoc norms:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Pre vulvanized butyl rubber sheet (6361 sq.mt.)	54100.0 Kg	Synthetic rubber butyl rubber BK 1675	0.45914 Kg per kg of export product
	RA may take consequential action as per Policy / Procedures.			

3	Case No.:18/18/87-ALC1/2015	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Approved
	HQ File :01/87/050/00188/AM16/	RLA File :07/24/040/00145/AM14/	Lic.No/Date:0710098407 19.09.2013	
	Decision: The Committee considered the case in the meeting and approved as applied for by the firm in their Advanced Authorization.			
	RA may take consequential action as per Policy / Procedures.			

4	Case No.:9/7/87-ALC1/2014	Party Name:SHAKTI PLAS INDUSTRY	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00028/AM15/	RLA File :05/24/040/00492/AM14/	Lic.No/Date:0510382815 26.03.2014	
	Decision: Since D/o C&PC is not representing the Committee, Committee decided to send a fresh deficiency letter.			

5	Case No.:1/32/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00277/AM15/	RLA File :03/94/040/00320/AM15/	Lic.No/Date:0310787375 28.07.2014	
	Decision: Since D/o C&PC is not representing the Committee, Committee decided to send a fresh deficiency letter.			

6	Case No.:27/42/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00368/AM15/	RLA File :03/94/040/00558/AM15/	Lic.No/Date:0310789415 18.09.2014	
	Decision: Since D/o C&PC is not representing the Committee, Committee decided to send a fresh deficiency letter.			

7	Case No.:32/42/87-ALC1/2014	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00373/AM15/	RLA File :03/95/040/00213/AM15/	Lic.No/Date:0310789866 30.09.2014	
Decision : The application of the firm and further correspondences were forwarded to D/o C&PC on 13.10.2015. Since that Department is not representing the Committee, it was decided to refer the matter to Technical member for further examination.				

8	Case No.:9/42/87-ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00350/AM15/	RLA File :09/24/040/00439/AM15/	Lic.No/Date:0910061249 17.11.2014	
Decision: Since D/o C&PC is not representing the Committee, it was decided to send a fresh deficiency letter.				

9

Case No.: 11/16/87-ALC1/2015	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Approved												
HQ File :01/87/050/00134/AM16/	RLA File :31/83/040/00016/AM16/	Lic.No/Date:3110065414 07.05.2015													
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>Quantity recommended</th></tr><tr><td rowspan="3">PHPA (PARTIALY HYDROLYZED POLYACRYLAMIDE) PHPA</td><td rowspan="3">40000.000 Kg</td><td>1. POLYACRYLAMIDE 801</td><td>Net to Net</td></tr><tr><td>2. POLYACRYLAMIDE 802</td><td>Net to Net</td></tr><tr><td>3. SODIUM SULPHATE</td><td>Net to Net</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	Quantity recommended	PHPA (PARTIALY HYDROLYZED POLYACRYLAMIDE) PHPA	40000.000 Kg	1. POLYACRYLAMIDE 801	Net to Net	2. POLYACRYLAMIDE 802	Net to Net	3. SODIUM SULPHATE	Net to Net
EXPORT ITEM	QTY	IMPORT ITEM	Quantity recommended												
PHPA (PARTIALY HYDROLYZED POLYACRYLAMIDE) PHPA	40000.000 Kg	1. POLYACRYLAMIDE 801	Net to Net												
		2. POLYACRYLAMIDE 802	Net to Net												
		3. SODIUM SULPHATE	Net to Net												
RA may take consequential action as per Policy / Procedures.															

10	Case No.:21/18/87-ALC1/2015	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00191/AM16/	RLA File :09/24/040/00049/AM16/	Lic.No/Date:0910062005 12.05.2015	
Decision: Since D/o C&PC is not representing the Committee, Committee decided to send a fresh deficiency letter.				

Case No.: 32/16/87-ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Approved	
HQ File :01/87/050/00155/AM16/	RLA File :03/94/040/00056/AM16/	Lic.No/Date:0310796199 26.05.2015		
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:				
11	EXPORT ITEM	QTY	IMPORT ITEM	Quantity Allowed per kg of export product
	EXPOL PH 240 Polyester Polyol	1 Kg	1. Phthalic Anhydride	0.3788 kg
			2. Diethylene Glycol	0.594 kg
			3. Adipic Acid	0.1227 kg
			4. Catalyst (Fascat 4100)	0.00026 kg
RA may take consequential action as per Policy / Procedures.				

Case No.: 12/16/87-ALC1/2015	Party Name:K.R.T. POLYMERS,	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Approved	
HQ File :01/87/050/00135/AM16/	RLA File :32/24/040/00006/AM16/	Lic.No/Date:3210077567 17.06.2015		
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:				
12	EXPORT ITEM	QTY	IMPORT ITEM	Quantity Allowed per kg of export product
	HDPE MOSQUITO BED NETS/ FABRICS FINISHED GOODS	1 Kg	1. HDPE GRANULES RAW MATERIAL	1.03447 kg
			2. LLDPE GRANULES RAW MATERIALS	0.04458 kg
			3. ALPHACYPERMETHRIN TECHNICAL RAW MATERIALS	0.0068 kg
			4. MASTER BATCH RAWMATERIALS	0.010984 kg
RA may take consequential action as per Policy / Procedures.				


SEIKHOMANG KIPGEN
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Government of India
 Udyog Bhawan, New Delhi-11

Case No.: 39/16/87-ALC1/2015	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Approved										
HQ File :01/87/050/00162/AM16/	RLA File :31/83/040/00037/AM16/	Lic.No/Date:3110065488 19.06.2015											
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:													
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="2">PHPA (DRILLING FLUID POLYMER EF-64)</td> <td rowspan="2">30000.000 Kg</td> <td>1. POLYACRYLAMIDE 801</td> <td>Net to Net</td> </tr> <tr> <td>2. SODIUM SULPHATE</td> <td>Net to Net</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PHPA (DRILLING FLUID POLYMER EF-64)	30000.000 Kg	1. POLYACRYLAMIDE 801	Net to Net	2. SODIUM SULPHATE	Net to Net
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
PHPA (DRILLING FLUID POLYMER EF-64)	30000.000 Kg	1. POLYACRYLAMIDE 801	Net to Net										
		2. SODIUM SULPHATE	Net to Net										
RA may take consequential action as per Policy / Procedures.													

Case No.: 29/18/87-ALC1/2015	Party Name:CIKAUTXO INDIA PRIVATE LIMITED	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Deferred
HQ File :01/87/050/00199/AM16/	RLA File :31/83/040/00043/AM16/	Lic.No/Date:3110065522 01.07.2015	
Decision : A copy of application has been forwarded to Technical Authority.			

Case No.: 35/18/87-ALC1/2015	Party Name: SUMILON INDUSTRIES LIMITED,	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Deferred
HQ File :01/87/050/00205/AM16/	RLA File :52/24/040/00006/AM16/	Lic.No/Date:5210041579 14.07.2015	
Decision : A copy of application has been forwarded to Technical Authority.			

Case No.: 7/11/87-ALC1/2016	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Approved																
HQ File :01/87/050/00245/AM17/	RLA File :07/24/040/00145/AM16/	Lic.No/Date:0710108552 24.07.2015																	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:																			
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="5">Flexible Plastic Tanks Consisting of Liquid Liner Film-153300 Kgs, PP Laminated Fabric-70000, 3 INCHY PP Valve-10000 Nos, PP Plate-5000 Nos, 3" Cam Lock-5000 Nos.</td> <td rowspan="5">245775.000 Kg</td> <td>1. Liquid Liner Film</td> <td>160965.000 kg</td> </tr> <tr> <td>2. PP Laminated Fabric</td> <td>73500.000 kg</td> </tr> <tr> <td>3. 3" PP Valve</td> <td>Net to Net</td> </tr> <tr> <td>4. PP Plate</td> <td>Net to Net</td> </tr> <tr> <td>5. 3" Cam Lock</td> <td>Net to Net</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Flexible Plastic Tanks Consisting of Liquid Liner Film-153300 Kgs, PP Laminated Fabric-70000, 3 INCHY PP Valve-10000 Nos, PP Plate-5000 Nos, 3" Cam Lock-5000 Nos.	245775.000 Kg	1. Liquid Liner Film	160965.000 kg	2. PP Laminated Fabric	73500.000 kg	3. 3" PP Valve	Net to Net	4. PP Plate	Net to Net	5. 3" Cam Lock	Net to Net
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
Flexible Plastic Tanks Consisting of Liquid Liner Film-153300 Kgs, PP Laminated Fabric-70000, 3 INCHY PP Valve-10000 Nos, PP Plate-5000 Nos, 3" Cam Lock-5000 Nos.	245775.000 Kg	1. Liquid Liner Film	160965.000 kg																
		2. PP Laminated Fabric	73500.000 kg																
		3. 3" PP Valve	Net to Net																
		4. PP Plate	Net to Net																
		5. 3" Cam Lock	Net to Net																
RA may take consequential action as per Policy / Procedures.																			

17	Case No.:30/18/87-ALC1/2015	Party Name:MULTITECH PRODUCTS PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00200/AM16/	RLA File :31/83/040/00044/AM16/	Lic.No/Date:3110065581 04.08.2015	
Decision: Since D/o C&PC is not representing the Committee, Committee decided to send a fresh deficiency letter.				

18	Case No.:38/18/87-ALC1/2015	Party Name:TAG CHEMICALS INDIA PVT LTD,	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00208/AM16/	RLA File :53/24/040/00020/AM15/	Lic.No/Date:5310018517 06.08.2015	
Decision: Since D/o C&PC is not representing the Committee, Committee decided to send a fresh deficiency letter.				

19	Case No.:20/20/87-ALC1/2015	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00264/AM16/	RLA File :34/24/040/00158/AM16/	Lic.No/Date:3410041497 09.09.2015	
Decision: Since D/o C&PC is not representing the Committee, Committee decided to send a fresh deficiency letter.				

20	Case No.:21/20/87-ALC1/2015	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00265/AM16/	RLA File :34/24/040/00159/AM16/	Lic.No/Date:3410041498 09.09.2015	
Decision: Since D/o C&PC is not representing the Committee, Committee decided to send a fresh deficiency letter.				

21	Case No.:6/20/87-ALC1/2015	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00250/AM16/	RLA File :02/24/040/00120/AM16/	Lic.No/Date:0210206166 18.09.2015	
Decision : In response to D/L issued by Technical Authority, the firm has furnished the required information and the matter is under consideration.				

22	Case No.:2/18/87-ALC1/2015	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3410041531	

:01/87/050/00172/AM16/	:34/24/040/00170/AM16/	21.09.2015	
Decision: Since D/o C&PC is not representing the Committee, Committee decided to send a fresh deficiency letter.			

23	Case No.:24/20/87-ALC1/2015	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00268/AM16/	RLA File :03/95/040/00634/AM14/	Lic.No/Date:0310798998 22.09.2015	
Decision : A copy of application has been forwarded to Technical member for further examination.				

24

Case No.:29/21/87-ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Approved										
HQ File :01/87/050/00311/AM16/	RLA File :03/94/040/00414/AM16/	Lic.No/Date:0310799110 30.09.2015											
Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 43/87-ALC1/2011 held on 24.01.2012 and recommended as under:													
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">R 180 (Polyether Polyol)</td><td rowspan="2">1 kg</td><td>1. Diethylene Glycol</td><td>0.1250 kg</td></tr><tr><td>2. Propylene Oxide</td><td>0.6600 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	R 180 (Polyether Polyol)	1 kg	1. Diethylene Glycol	0.1250 kg	2. Propylene Oxide	0.6600 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
R 180 (Polyether Polyol)	1 kg	1. Diethylene Glycol	0.1250 kg										
		2. Propylene Oxide	0.6600 kg										
RA may take consequential action as per Policy / Procedures.													

25

Case No.: 34/21/87-ALC1/2015	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Approved
HQ File :01/87/050/00316/AM16/	RLA File :03/95/040/00100/AM14/	Lic.No/Date:0310799112 30.09.2015	

Decision: The Committee considered the case and decided to **approve on repeat basis** (Adhoc Norms) based on the decision of the NC Meeting No. 47/87-ALC1/2012 held on 20.02.2013 and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polymeric Aqueous Dispersion of Butyl Acrylate and Methyl Methacrylate Stabilized by emulsifiers of Solid Content 49+/- 1% (Pidicryl FT/Pidicryl TP-100/Pidicryl TP-500)	1 kg	1. Butyl Acrylate	0.217 kg
		2. Methyl Methacrylate	0.265 kg

RA may take consequential action as per Policy / Procedures.

26	Case No.:1/11/87-ALC1/2016	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0810136212	

:01/87/050/00239/AM17/	:08/24/040/00159/AM16/	07.10.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RA. Hence, the Committee decided to issue a reminder to RA and firm to furnish the application.			

	Case No.:31/21/87-ALC1/2015	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
27	HQ File :01/87/050/00313/AM16/	RLA File :03/94/040/00476/AM16/	Lic.No/Date:0310799299 09.10.2015	
Decision: In response to D/L issued by Technical Authority, the firm has furnished the required information and the matter is under consideration.				

	Case No.:6/22/87-ALC1/2015	Party Name:SRF LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
28	HQ File :01/87/050/00339/AM16/	RLA File :04/24/040/00021/AM16/	Lic.No/Date:0410161092 09.10.2015	
Decision: A D/L No. 46011/61/2014-PC.II dated 19.04.2016 was issued by Technical Authority to firm. Reply still awaited. Thus, the considered the case and decided to refer to DIPP.				

	Case No.:40/21/87-ALC1/2015	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
29	HQ File :01/87/050/00322/AM16/	RLA File :03/95/040/00461/AM16/	Lic.No/Date:0310799710 28.10.2015	
Decision : A copy of the application was sent D/o C&PC on 23.02.2016. Since that Department is not representing the Committee, the Committee referred the matter to DIPP. Comments still awaited.				

	Case No.:7/22/87-ALC1/2015	Party Name:SRF LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
30	HQ File :01/87/050/00340/AM16/	RLA File :04/24/040/00146/AM16/	Lic.No/Date:0410161252 02.11.2015	
Decision : A copy of application has been forwarded to DIPP. Comments still awaited.				

	Case No.:8/22/87-ALC1/2015	Party Name:SRF LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
31	HQ File :01/87/050/00341/AM16/	RLA File :04/24/040/00147/AM16/	Lic.No/Date:0410161253 02.11.2015	
Decision : A copy of application has been forwarded to DIPP. Comments still awaited.				

32

Case No.: 8/11/87-ALC1/2016	Party Name:BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Approved
HQ File :01/87/050/00246/AM17/	RLA File :07/24/040/00250/AM16/	Lic.No/Date:0710108993 03.11.2015	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:			
EXPORT ITEM	QTY	IMPORT ITEM	Quantity recommended
Flexible Plastic Tanks Consisting of Liquid Liner Film-153300 kgs, PP Laminated Woven Fabric-70000 kgs, 3 inch PP Valves-10000 Nos, PP Plate-5000 Nos, 3 Inch Cam Lock-5000 Nos,	1 Kg	1. LIQUID LINER FILM	1.05 kg/kg content contains in export product
		2. PP LAMINATED WOVEN FABRIC FABRIC	1.05 kg/kg content contains in export product
		3. 3 INCH PP VALVE	Net to Net
		4. PP PLATE	Net to Net
		5. 3 INCH CAM LOCK	Net to Net
RA may take consequential action as per Policy / Procedures.			

33	Case No.:9/21/87-ALC1/2015	Party Name:NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00291/AM16/	RLA File :04/24/040/00174/AM16/	Lic.No/Date:0410161273 04.11.2015	
Decision : A copy of application has been forwarded to Technical member for further examination.				

34	Case No.:26/21/87-ALC1/2015	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00308/AM16/	RLA File :56/24/040/00023/AM16/	Lic.No/Date:5610004738 06.11.2015	
Since D/o C&PC is not representing the Committee, Committee decided to send a fresh deficiency letter.				

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

35	Case No.:48/21/87-ALC1/2015	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Approved
	HQ File :01/87/050/00330/AM16/	RLA File :31/83/040/00113/AM16/	Lic.No/Date:3110065753 09.11.2015	
	Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	PHPA PARTIALLY HYDROLIZED POLYACRYLAMIDE PHPA PARTIALLY HYDROLIZED POLYACRYLAMIDE25	25000.000 kg	1. ANIONIC POLYACRYLAMIDE A2718	Net to Net
			2. SODIUM SULPHATE	Net to Net
	RA may take consequential action as per Policy / Procedures.			

36	Case No.:46/21/87-ALC1/2015	Party Name:ARVIND LIMITED	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00328/AM16/	RLA File :08/24/040/00225/AM16/	Lic.No/Date:0810136502 10.11.2015	
	Decision : The Committee considered the case and decided to refer to DIPP.			

37	Case No.:7/1/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Approved
	HQ File :01/87/050/00361/AM16/	RLA File :03/94/040/01189/AM15/	Lic.No/Date:0310800195 10.11.2015	
	Decision: The Committee considered the case in the meeting and approved as applied for by the firm in their Advanced Authorization.			
	RA may take consequential action as per Policy / Procedures.			

38	Case No.:14/1/87-ALC1/2016	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00368/AM16/	RLA File :03/94/040/00623/AM16/	Lic.No/Date:0310800252 16.11.2015	
	Decision: Since D/o C&PC is not representing the Committee, Committee decided to send a fresh deficiency letter.			

39	Case No.:16/1/87-ALC1/2016	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00370/AM16/	RLA File :03/94/040/00638/AM16/	Lic.No/Date:0310800535 01.12.2015	
Decision : A copy of application has been forwarded to Technical member for further examination.				

40	Case No.:42/1/87-ALC1/2016	Party Name:BILCARE LIMITED	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00396/AM16/	RLA File :31/83/040/00101/AM16/	Lic.No/Date:3110065777 01.12.2015	
Decision : A copy of application has been forwarded to Technical member for further examination.				

41	Case No.:34/20/87-ALC1/2015	Party Name:QREX FLEX PRIVATE LIMITED	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00278/AM16/	RLA File :52/24/040/00059/AM16/	Lic.No/Date:5210041708 04.12.2015	
Decision : A copy of application has been forwarded to Technical member for further examination.				

42

Case No.:10/11/87-ALC1/2016	Party Name:BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Approved												
HQ File :01/87/050/00248/AM17/	RLA File :07/24/040/00303/AM16/	Lic.No/Date:0710109140 04.12.2015													
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">PP LAMINATED WOVEN FABRIC U.V. STABILIZED CONTAINING: PP GRANULES EXTRUSION GRADE - 43120 KGS, PP GRANULES LAMINATION GRADE - 6015 KGS, U.V. STABILIZER MASTER BATCH - 865 KGS</td><td rowspan="3">50000.000 kg</td><td>1. PP GRANULES EXTRUSION GRADE</td><td>45415 kg</td></tr><tr><td>2. PP GRANULES LAMINATION GRADE</td><td>6159.4 kg</td></tr><tr><td>3. U.V. STABILIZER MASTER BATCH</td><td>925.5 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PP LAMINATED WOVEN FABRIC U.V. STABILIZED CONTAINING: PP GRANULES EXTRUSION GRADE - 43120 KGS, PP GRANULES LAMINATION GRADE - 6015 KGS, U.V. STABILIZER MASTER BATCH - 865 KGS	50000.000 kg	1. PP GRANULES EXTRUSION GRADE	45415 kg	2. PP GRANULES LAMINATION GRADE	6159.4 kg	3. U.V. STABILIZER MASTER BATCH	925.5 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
PP LAMINATED WOVEN FABRIC U.V. STABILIZED CONTAINING: PP GRANULES EXTRUSION GRADE - 43120 KGS, PP GRANULES LAMINATION GRADE - 6015 KGS, U.V. STABILIZER MASTER BATCH - 865 KGS	50000.000 kg	1. PP GRANULES EXTRUSION GRADE	45415 kg												
		2. PP GRANULES LAMINATION GRADE	6159.4 kg												
		3. U.V. STABILIZER MASTER BATCH	925.5 kg												
RA may take consequential action as per Policy / Procedures.															

43	Case No.: 31/2/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00033/AM17/	RLA File :04/24/040/00194/AM16/	Lic.No/Date:0410161374 09.12.2015	
	Decision : A copy of application has been forwarded to DIPP. Comments still awaited.			

44

Case No.:38/20/87-ALC1/2015	Party Name:SRF LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Approved								
HQ File :01/87/050/00282/AM16/	RLA File :04/24/040/00252/AM10/	Lic.No/Date:0410161457 29.12.2015									
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:											
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>TUFNYL SXXIC E BLACK, (POLYAMIDE 6 COMPOUNDED CHIPS, GRADE TUFNYL SXXIC E BLACK)</td><td>1 Kg</td><td>NYLON 6 CHIPS</td><td>1.05 kg/kg content contains in export product</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	TUFNYL SXXIC E BLACK, (POLYAMIDE 6 COMPOUNDED CHIPS, GRADE TUFNYL SXXIC E BLACK)	1 Kg	NYLON 6 CHIPS	1.05 kg/kg content contains in export product
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
TUFNYL SXXIC E BLACK, (POLYAMIDE 6 COMPOUNDED CHIPS, GRADE TUFNYL SXXIC E BLACK)	1 Kg	NYLON 6 CHIPS	1.05 kg/kg content contains in export product								
RA may take consequential action as per Policy / Procedures.											

45	Case No.: 6/10/87-ALC1/2016	Party Name:NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00228/AM17/	RLA File :04/24/040/00201/AM16/	Lic.No/Date:0410161459 29.12.2015	
	Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm.			

46

Case No.:50/1/87-ALC1/2016	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Approved										
HQ File :01/87/050/00404/AM16/	RLA File :31/83/040/00136/AM16/	Lic.No/Date:3110065853 08.01.2016											
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:													
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">PHPA-HT PARTIALLY HYDROLIZED POLYACRYLAMIDE PHPA-HT PARTIALLY HYDROLIZED POLYACRYLAMIDE</td><td rowspan="2">722000.000 kg</td><td>1. ANIONIC POLYACRYLAMIDE A2718</td><td>Net to Net</td></tr><tr><td>2. SODIUM SULPHATE</td><td>Net to Net</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PHPA-HT PARTIALLY HYDROLIZED POLYACRYLAMIDE PHPA-HT PARTIALLY HYDROLIZED POLYACRYLAMIDE	722000.000 kg	1. ANIONIC POLYACRYLAMIDE A2718	Net to Net	2. SODIUM SULPHATE	Net to Net
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
PHPA-HT PARTIALLY HYDROLIZED POLYACRYLAMIDE PHPA-HT PARTIALLY HYDROLIZED POLYACRYLAMIDE	722000.000 kg	1. ANIONIC POLYACRYLAMIDE A2718	Net to Net										
		2. SODIUM SULPHATE	Net to Net										
RA may take consequential action as per Policy / Procedures.													

47	Case No.:5/22/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00338/AM16/	RLA File :02/24/040/00009/AM16/	Lic.No/Date:0210206438 12.01.2016	
Decision : A copy of application has been forwarded to Technical member for further examination.				

48	Case No.:11/22/87-ALC1/2015	Party Name:ALSTONE INDUSTRIES PVT LTD	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00344/AM16/	RLA File :13/24/040/00037/AM16/	Lic.No/Date:1310048095 13.01.2016	
Decision : A D/L No. 46011/36/2016-PC.II dated 26.05.2016 was issued by D/o C&PC to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm for submission of the requisite information, giving 15 days time.				

49	Case No.:4/22/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00337/AM16/	RLA File :02/24/040/00017/AM15/	Lic.No/Date:0210206448 14.01.2016	
Decision : A copy of application has been forwarded to Technical member for further examination.				

50	Case No.:18/22/87-ALC1/2015	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00351/AM16/	RLA File :31/83/040/00150/AM16/	Lic.No/Date:3110065872 15.01.2016	
Decision : A copy of application has been forwarded to Technical member for further examination.				

51	Case No.:1/4/87-ALC1/2016	Party Name:GARIB NAWAZ ENTERPRISES	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00057/AM17/	RLA File :03/94/040/00787/AM16/	Lic.No/Date:0310801858 18.01.2016	
Decision : A copy of application has been forwarded to DIPP. Comments still awaited.				

52	Case No.:28/8/87-ALC1/2016	Party Name:PROPACK INDUSTRIES(PROP. KUNAL PLASTICS PVT. LTD)	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Approved
	HQ File :01/87/050/00140/AM17/	RLA File :03/95/040/00704/AM16/	Lic.No/Date:0310801833 18.01.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:				
52	POLYETHYLENE WHITE OPAQUE PRINTED BAGS (CONTAINING 70% LLDPE, 22% LDPE & 8% WHITE MASTER BATCH) NOT APPLICABLE	500000.000 kg	1. LDPE GRANULES NOT APPLICABLE	110000 kg
			2. LLDPE GRANULES NOT APPLICABLE	350000 kg
			3. WHITE MASTER BATCH (CONTAINING 70% TITANIUM DIOXIDE AND 30% POLYETHYLENE) NOT APPLICABLE	40000 kg
			RA may take consequential action as per Policy / Procedures.	

53	Case No.:38/1/87-ALC1/2016	Party Name:MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00392/AM16/	RLA File :05/24/040/00508/AM16/	Lic.No/Date:0510397379 20.01.2016	
Decision: A D/L No. 7/121/2016-TSW dated 02.05.2016 was issued by DIPP to firm. This was followed by Reminder from DGFT on 25.10.2016 giving 15 days time for submission of information. Reply still awaited from the firm. The Committee decided to issue last reminder to the firm giving 15 days time for submission of the requisite information. If no reply is received within the stipulated time, the Committee would be constraint to <u>cancel</u> the case.				

54	Case No.:3/3/87-ALC1/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00056/AM17/	RLA File :03/95/040/00612/AM16/	Lic.No/Date:0310802043 27.01.2016	
Decision : A D/L No. 7/116/2014-TSW was issued by DIPP to firm. Reply still awaited from the firm.				

55	Case No.:32/2/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00034/AM17/	RLA File :04/24/040/00221/AM16/	Lic.No/Date:0410161556 28.01.2016	
Decision : A copy of application has been forwarded to DIPP. Comments still awaited.				

56	Case No.:33/2/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00035/AM17/	RLA File :04/24/040/00222/AM16/	Lic.No/Date:0410161554 28.01.2016	
Decision : A copy of application has been forwarded to Technical member for further examination.				

57

Case No.:9/8/87-ALC1/2016	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Approved
HQ File :01/87/050/00121/AM17/	RLA File :03/94/040/00835/AM16/	Lic.No/Date:0310802086 28.01.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:			
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING TYPE -6500 (Net Weight of Export Products per Square meter 14.953 Kg)	10084.000 Sq. meter	1. POLYSTER FILAMENT YARN (1000 DENIER/1500 DENIER)	1.05 kg/kg content contains in export product
		2. PVC PASTE RESIN	3.475 kg/ Sq. meter of export product
		3. PVC PHOSPHATE PLASTICIZER	2.18300 kg/ Sq. meter of export product
		4. FASTENER WITH PINS	Net to Net
		5. NYLON YARN (1260 DENIER) (NYLON 6HT YARN 1260DWHITE)	1.05 kg/kg content contains in export product
		RA may take consequential action as per Policy / Procedures.	

58

Case No.:11/8/87-ALC1/2016	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Approved
HQ File :01/87/050/00123/AM17/	RLA File :03/94/040/00865/AM16/	Lic.No/Date:0310802087 28.01.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:			
<u>Export product no.1</u>			
EXPORT ITEM	QTY	IMPORT ITEM	Quantity recommended
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING TYPE -8000 (Net Weight of Export Products per Square meter	24213.000 Sq. meter	1. Polyster Filament Yarn (1000 Denier/1500 denier)	1.05 kg/kg content contains in export product
		2. PVC PASTE RESIN	3.856 kg/ Sq. meter of export product
		3. PVC PHOSPHATE PLASTICIZER	2.433 kg/ Sq. meter of export product

16.882 Kgs.)		4. Fastener with pins	Net to Net
Export product no.2			
EXPORT ITEM	QTY	IMPORT ITEM	Quantity recommended
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING TYPE -8000 (Net Weight of Export Products per Square meter 17.832 Kgs.)	1343.000 Sq. meter	1. NYLON YARN (1260 DENIER) (NYLON 6HT YARN 1260DWHITE)	1.05 kg/kg content contains in export product
		2. POLYSTER FILAMENT YARN (1000 DENIER/1500 DENIER)	1.05 kg/kg content contains in export product
		3. PVC PASTE RESIN	4.228 kg/ Sq. meter of export product
		4. PVC PHOSPHATE PLASTICIZER	2.647 kg/ Sq. meter of export product
		5. FASTENER WITH PINS	Net to Net
		6. NYLON YARN (1260 DENIER) (NYLON 6HT YARN 1260DWHITE)	1.05 kg/kg content contains in export product
RA may take consequential action as per Policy / Procedures.			

59	Case No.:12/8/87-ALC1/2016	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00124/AM17/	RLA File :03/94/040/00870/AM16/	Lic.No/Date:0310802100 29.01.2016	
Decision : A copy of application has been forwarded to Technical member for examination.				

60	Case No.:51/21/87-ALC1/2015	Party Name:KARUR K.C.P.PACKKAGINGS LIMTED,	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00333/AM16/	RLA File :32/24/040/00036/AM16/	Lic.No/Date:3210077816 09.02.2016	
Decision : A copy of application has been forwarded to DIPP. Comments still awaited.				

61	Case No.:15/8/87-ALC1/2016	Party Name:DALMIA POLYPRO INDS. LTD.	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00127/AM17/	RLA File :03/94/040/00944/AM16/	Lic.No/Date:0310802749 22.02.2016	
Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm.				

62

Case No.:1/6/87-ALC1/2016	Party Name:ECOPLAST LTD.	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Approved
HQ File :01/87/050/00100/AM17/	RLA File :03/94/040/00652/AM16/	Lic.No/Date:0310802801 23.02.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:			
EXPORT ITEM SURFACE PROTECTION FILM (Printed)	QTY 200000.000 Kg	IMPORT ITEM	Quantity recommended
		1. LDPE GRANULES	1.05 kg/kg content contains in export product
		2. LLDPE GRANULES	1.05 kg/kg content contains in export product
		3. HDPE GRANULES	1.05 kg/kg content contains in export product
		4. WHITE MASTER BATCH	3200 kg
		5. BLACK MASTER BATCH	800 kg
		6. ADHESIVE	2000 kg
		7. PRINTING INK	2300 kg
RA may take consequential action as per Policy / Procedures.			

63	Case No.:34/2/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00036/AM17/	RLA File :04/24/040/00239/AM16/	Lic.No/Date:0410161645 24.02.2016	
	Decision : A copy of application has been forwarded to Technical member for examination.			

64	Case No.:35/2/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00037/AM17/	RLA File :04/24/040/00241/AM16/	Lic.No/Date:0410161647 24.02.2016	
	Decision : A copy of application has been forwarded to DIPP. Comments still awaited.			

65	Case No.:36/2/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00038/AM17/	RLA File :04/24/040/00242/AM16/	Lic.No/Date:0410161649 24.02.2016	
	Decision : A copy of application has been forwarded to DIPP. Comments still awaited.			

66	Case No.:37/2/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00039/AM17/	RLA File :04/24/040/00243/AM16/	Lic.No/Date:0410161648 24.02.2016	
Decision : A copy of application has been forwarded to DIPP. Comments still awaited.				

67	Case No.:49/2/87-ALC1/2016	Party Name:PUNE METAGRAPH	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00051/AM17/	RLA File :31/83/040/00159/AM16/	Lic.No/Date:3110066027 03.03.2016	
Decision : A copy of application has been forwarded to DIPP. Comments still awaited.				

68

Case No.: 3/2/87-ALC1/2016	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT LTD	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Approved
HQ File :01/87/050/00005/AM17/	RLA File :03/95/040/00089/AM16/	Lic.No/Date:0310803097 07.03.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
PARAWEB - REINFORCEMENT WEBBING STRIPS MADE UP OF POLYSTER FILAMENT YARN, LLDPE AND MASTERBATCH	200000.000 Kg	1. HIGH TENACITY POLYESTER FILAMENT YARN	1.05 kg/kg content contains in export product
		2. LINEAR LOW DENSITY POLYETHY (LLDPE)	1.05 kg/kg content contains in export product
		3. MASTER BATCH	2176.000 kg
RA may take consequential action as per Policy / Procedures.			

69	Case No.:24/2/87-ALC1/2016	Party Name:NAVCHIN INDUSTRIES	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Approved										
	HQ File :01/87/050/00026/AM17/	RLA File :03/95/040/00892/AM16/	Lic.No/Date:0310803142 08.03.2016											
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms based on SION H-255 where in 5% wastage is allowed as under:														
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">LIQUID PVC</td><td rowspan="2">200.000 MT</td><td>1. PVC RESIN</td><td>126 MT</td></tr><tr><td>2. PLASTICIZER</td><td>63 MT</td></tr></table>					EXPORT ITEM	QTY	IMPORT ITEM	QTY	LIQUID PVC	200.000 MT	1. PVC RESIN	126 MT	2. PLASTICIZER	63 MT
EXPORT ITEM	QTY	IMPORT ITEM	QTY											
LIQUID PVC	200.000 MT	1. PVC RESIN	126 MT											
		2. PLASTICIZER	63 MT											

	COMPOUND		3. STABILIZER	10.50 MT
			4. CALCIUM CARBONATE	10.50 MT
	RA may take consequential action as per Policy / Procedures.			

70	Case No.:19/8/87-ALC1/2016	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00131/AM17/	RLA File :03/94/040/01015/AM16/	Lic.No/Date:0310803129 08.03.2016	
Decision : A copy of application has been forwarded to Technical member for examination.				

71	Case No.:40/2/87-ALC1/2016	Party Name:KLJ POLYMERS & CHEMICALS LTD	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00042/AM17/	RLA File :05/23/040/00531/AM16/	Lic.No/Date:0510397870 09.03.2016	
Decision : A copy of application has been forwarded to Technical member for examination.				

72	Case No.:44/8/87-ALC1/2016	Party Name:FRONTIER TECHNOLOGIES PVT LTD	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Approved
	HQ File :01/87/050/00156/AM17/	RLA File :05/23/040/00516/AM16/	Lic.No/Date:0510397922 14.03.2016	
Decision: The Committee considered the case in the meeting and approved as applied for by the firm in their Advanced Authorization.				
RA may take consequential action as per Policy / Procedures.				

73	Case No.:6/1/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00359/AM16/	RLA File :03/95/040/00592/AM16/	Lic.No/Date:0310803332 15.03.2016	
Decision : A copy of application has been forwarded to Technical member for further examination.				

74	Case No.:2/10/87-ALC1/2016	Party Name:AUM UDYOG	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00224/AM17/	RLA File :22/24/040/00124/AM16/	Lic.No/Date:2210015446 17.03.2016	
Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm.				

75	Case No.:21/8/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00133/AM17/	RLA File :03/94/040/01075/AM16/	Lic.No/Date:0310803450 18.03.2016	
Decision : A copy of application has been forwarded to Technical member for further examination.				

76	Case No.:45/8/87-ALC1/2016	Party Name:KLJ POLYMERS & CHEMICALS LTD	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00157/AM17/	RLA File :05/23/040/00546/AM16/	Lic.No/Date:0510398035 28.03.2016	
Decision : A copy of application has been forwarded to Technical member for further examination.				

77	Case No.:12/10/87-ALC1/2016	Party Name:SHRIRAM AXIAL PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00234/AM17/	RLA File :13/24/040/00049/AM16/	Lic.No/Date:1310048180 29.03.2016	
Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm.				

78	Case No.:8/10/87-ALC1/2016	Party Name:INDUSTRIAL FOAMS PVT LTD	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00230/AM17/	RLA File :05/23/040/00557/AM16/	Lic.No/Date:0510398104 31.03.2016	
Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm.				

79	Case No.:1/1/87-ALC1/2016	Party Name:METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00001/AM17/	RLA File :32/24/040/00045/AM16/	Lic.No/Date:3210077850 04.04.2016	
Decision : The Committee considered the case and decided to refer the matter to DIPP.				

80

Case No.:5/8/87-ALC1/2016	Party Name:MITTAL POLYPACKS PVT.LTD.	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Approved														
HQ File :01/87/050/00117/AM17/	RLA File :02/24/040/00217/AM16/	Lic.No/Date:0210206593 05.04.2016															
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">PP WOVEN SACKS WITH LINER (PP WOVEN SACKS = 378000 KGS & LINER MADE OF LLDPE = 222000 KGS)</td><td rowspan="2">600000.000 kg</td><td>1. PP (POLYPROPYLENE) GRANULES</td><td>396900 kg</td></tr><tr><td>2. LLDPE</td><td>233100 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PP WOVEN SACKS WITH LINER (PP WOVEN SACKS = 378000 KGS & LINER MADE OF LLDPE = 222000 KGS)	600000.000 kg	1. PP (POLYPROPYLENE) GRANULES	396900 kg	2. LLDPE	233100 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
PP WOVEN SACKS WITH LINER (PP WOVEN SACKS = 378000 KGS & LINER MADE OF LLDPE = 222000 KGS)	600000.000 kg	1. PP (POLYPROPYLENE) GRANULES	396900 kg														
		2. LLDPE	233100 kg														
RA may take consequential action as per Policy / Procedures.																	

81	Case No.: 14/11/87-ALC1/2016	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00252/AM17/	RLA File :03/94/040/01084/AM16/	Lic.No/Date:0310803792 05.04.2016	
	Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm.			

82	Case No.: 39/8/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00151/AM17/	RLA File :04/24/040/00271/AM16/	Lic.No/Date:0410161795 06.04.2016	
	Decision : A copy of application has been forwarded to Technical member for further examination.			

83	Case No.: 57/8/87-ALC1/2016	Party Name:SURAT METALLICS LTD.	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00169/AM17/	RLA File :52/24/040/00080/AM16/	Lic.No/Date:5210041857 06.04.2016	
	Decision : The Committee considered the case and decided to refer the matter to DIPP.			

84	Case No.: 4/9/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00179/AM17/	RLA File :04/24/040/00267/AM16/	Lic.No/Date:0410161794 06.04.2016	
	Decision: The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm.			

85	Case No.:32/8/87-ALC1/2016	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT LTD	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00144/AM17/	RLA File :03/95/040/00964/AM16/	Lic.No/Date:0310803860 11.04.2016	
Decision : A copy of application has been forwarded to DIPP. Comments awaited.				

86

Case No.:13/10/87-ALC1/2016	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Approved										
HQ File :01/87/050/00235/AM17/	RLA File :25/24/040/00005/AM17/	Lic.No/Date:2510004489 13.04.2016											
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:													
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">PP Woven Sacks/Bags Laminated with BOPP Printed Film</td><td rowspan="2">57.000 MT</td><td>1. Poly Propylene Granules</td><td>43.88 MT</td></tr><tr><td>2. BOPP Film</td><td>17.6 MT</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PP Woven Sacks/Bags Laminated with BOPP Printed Film	57.000 MT	1. Poly Propylene Granules	43.88 MT	2. BOPP Film	17.6 MT
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
PP Woven Sacks/Bags Laminated with BOPP Printed Film	57.000 MT	1. Poly Propylene Granules	43.88 MT										
		2. BOPP Film	17.6 MT										
RA may take consequential action as per Policy / Procedures.													

87	Case No.:50/8/87-ALC1/2016	Party Name:SIDDHI DECOR PVT.LTD.	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00162/AM17/	RLA File :08/24/040/00332/AM16/	Lic.No/Date:0810137827 03.05.2016	
Decision : A copy of application has been forwarded to DIPP. Comments still awaited.				

88	Case No.:19/9/87-ALC1/2016	Party Name:KLJ POLYMERS & CHEMICALS LTD	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00194/AM17/	RLA File :05/23/040/00033/AM17/	Lic.No/Date:0510398380 04.05.2016	
Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm.				

89	Case No.:17/4/87-ALC1/2016	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00073/AM17/	RLA File :08/24/040/00042/AM17/	Lic.No/Date:0810137850 05.05.2016	
Decision: The Committee considered the case and decided to refer to case to Technical member for further examination.				

90	Case No.:51/8/87-ALC1/2016	Party Name:SIDDHI DECOR PVT.LTD.	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00163/AM17/	RLA File :08/24/040/00411/AM16/	Lic.No/Date:0810137875 09.05.2016	
Decision : A copy of application has been forwarded to DIPP. Comments still awaited.				

91	Case No.:36/8/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00148/AM17/	RLA File :04/24/040/00015/AM17/	Lic.No/Date:0410161895 10.05.2016	
Decision : A copy of application has been forwarded to DIPP. Comments still awaited.				

92

Case No.:33/8/87-ALC1/2016	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Approved
HQ File :01/87/050/00145/AM17/	RLA File :03/95/040/00965/AM16/	Lic.No/Date:0310804635 12.05.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:			
EXPORT ITEM 15% (+/- 15%) Glass Fiber Filled Polyamide 6,6 Compounds	QTY 1 kg	IMPORT ITEM 1. POLYAMIDE 6,6 RESIN	QTY 1.05 kg/kg content contains in export product
		2. GLASS FIBER	1.05 kg/kg content contains in export product
		RA may take consequential action as per Policy / Procedures.	

93

Case No.:49/8/87-ALC1/2016	Party Name:SANGHVI TECHNO PRODUCTS	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Approved								
HQ File :01/87/050/00161/AM17/	RLA File :08/24/040/00078/AM17/	Lic.No/Date:0810138057 31.05.2016									
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms where in 5% wastage is allowed and recommended as under::											
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>ARTICALS MADE FROM PTFE [BUSHES, GASKETS, RINGS, ROD, SHEET, MACHINED]</td><td>17273.000 kg</td><td>1. PTFE RESIN/POWDER [THIS A. A. IS ISSUED AS PER PARA 4.07 OF HBP AM 2015-20 WITH CONDITION FIXATION OF NORMS BY N.C NEW DELHI]</td><td>18136.7 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	ARTICALS MADE FROM PTFE [BUSHES, GASKETS, RINGS, ROD, SHEET, MACHINED]	17273.000 kg	1. PTFE RESIN/POWDER [THIS A. A. IS ISSUED AS PER PARA 4.07 OF HBP AM 2015-20 WITH CONDITION FIXATION OF NORMS BY N.C NEW DELHI]	18136.7 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
ARTICALS MADE FROM PTFE [BUSHES, GASKETS, RINGS, ROD, SHEET, MACHINED]	17273.000 kg	1. PTFE RESIN/POWDER [THIS A. A. IS ISSUED AS PER PARA 4.07 OF HBP AM 2015-20 WITH CONDITION FIXATION OF NORMS BY N.C NEW DELHI]	18136.7 kg								
RA may take consequential action as per Policy / Procedures.											

94	Case No.:41/9/87-ALC1/2016	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00216/AM17/	RLA File :34/24/040/00032/AM17/	Lic.No/Date:3410042243 07.06.2016	
Decision : A copy of application has been forwarded to DC (MSME). Comments still awaited.				

95	Case No.:48/8/87-ALC1/2016	Party Name:MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00160/AM17/	RLA File :05/24/040/00106/AM17/	Lic.No/Date:0510398745 08.06.2016	
Decision : A D/L No. 7/121/2016-TSW dated 21.09.2016 was issued by DIPP to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.				

96	Case No.:17/9/87-ALC1/2016	Party Name:LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00192/AM17/	RLA File :03/95/040/00210/AM17/	Lic.No/Date:0310805443 14.06.2016	
Decision: The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm.				

97	Case No.:52/8/87-ALC1/2016	Party Name:KOHINOOR RUBBERS	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00164/AM17/	RLA File :09/24/040/00611/AM16/	Lic.No/Date:0910063794 15.06.2016	
Decision : A copy of application has been forwarded to DIPP. Comments still awaited.				

98	Case No.:29/9/87-ALC1/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00204/AM17/	RLA File :05/24/040/00122/AM17/	Lic.No/Date:0510398843 17.06.2016	
Decision : A copy of application has been forwarded to DIPP. Comments still awaited.				

99	Case No.:30/9/87-ALC1/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00205/AM17/	RLA File :05/24/040/00123/AM17/	Lic.No/Date:0510398842 17.06.2016	
Decision : A copy of application has been forwarded to DIPP. Comments still awaited.				

	Case No.:5/9/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
100	HQ File :01/87/050/00180/AM17/	RLA File :04/24/040/00037/AM17/	Lic.No/Date:0410162050 20.06.2016	
Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm.				

	Case No.:7/10/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
101	HQ File :01/87/050/00229/AM17/	RLA File :04/24/040/00039/AM17/	Lic.No/Date:0410162049 20.06.2016	
Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm.				

	Case No.:42/9/87-ALC1/2016	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
102	HQ File :01/87/050/00217/AM17/	RLA File :34/24/040/00048/AM17/	Lic.No/Date:3410042290 23.06.2016	
Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm.				

	Case No.:47/9/87-ALC1/2016	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
103	HQ File :01/87/050/00222/AM17/	RLA File :08/24/040/00108/AM17/	Lic.No/Date:0810138207 24.06.2016	
Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm.				

	Case No.:24/9/87-ALC1/2016	Party Name:KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
104	HQ File :01/87/050/00199/AM17/	RLA File :05/23/040/00161/AM17/	Lic.No/Date:0510398929 28.06.2016	
Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm.				

	Case No.:31/9/87-ALC1/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
105	HQ File	RLA File	Lic.No/Date:0510398992	

:01/87/050/00206/AM17/	:05/24/040/00154/AM17/	05.07.2016	
Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm.			

106

Case No.:12/11/87-ALC1/2016	Party Name:BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Approved
HQ File :01/87/050/00250/AM17/	RLA File :07/24/040/00117/AM17/	Lic.No/Date:0710110066 11.07.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms and recommended as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
ONE LOOP BAGS CONSISTING: PE LINER - 154350 KGS, PP GRANULES - EXTRUSION GRADE - 313458 KGS & U.V. STABILIZER MASTER BATCH - 6269 KGS	4740277.000 kg	1. PE LINER	162068.000 kg
		2. PP GRANULES - EXTRUSION GRADE	329131.000 kg
		3. U.V. STABILIZER MASTER BATCH	6394.000 kg
RA may take consequential action as per Policy / Procedures.			

	Case No.:11/11/87-ALC1/2016	Party Name:BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Approved
107	HQ File :01/87/050/00249/AM17/	RLA File :07/24/040/00097/AM17/	Lic.No/Date:0710110093 14.07.2016	
Decision: The Committee considered the case in the meeting and approved as applied for by the firm in their Advanced Authorization.				
RA may take consequential action as per Policy / Procedures.				

108

Case No.:39/9/87-ALC1/2016	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:12/87- ALC1/2016 24.11.2016	Status: Approved
HQ File :01/87/050/00214/AM17/	RLA File :31/83/040/00040/AM17/	Lic.No/Date:3110066247 15.07.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms wherein 7.5 wastage is allowed and recommended as under:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
PISTON BUSH MADE OUT OF PHENOLIC MOULDING COMPOUND OF DIFFERENT SIZE AND PART NUMBERS PISTON DISC BRAKE FOR CALIPER	108695.000 kg	PHENOLIC MOULDING COMPOUND GRADE DUREZ 30190 E	116847 kg
RA may take consequential action as per Policy / Procedures.			

109	Case No.: 36/9/87-ALC1/2016	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Approved
	HQ File :01/87/050/00211/AM17/	RLA File :08/24/040/00148/AM17/	Lic.No/Date:0810138348 21.07.2016	
	Decision: The Committee considered the case in the meeting and approved as applied for by the firm in their Advanced Authorization for import item No.1 to 5 and import item No.6 allowed as per packing policy. RA may take consequential action as per Policy / Procedures.			

110	Case No.: 54/8/87-ALC1/2016	Party Name: SHORE AUTO RUBBER EXPORTS PVT.LTD	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00166/AM17/	RLA File :31/83/040/00021/AM17/	Lic.No/Date:3110066280 05.08.2016	
	Decision : A D/L No. 7/116/2014-TSW dated 21.09.2016 was issued by DIPP to firm. Reply still awaited. Thus, the Committee decided to issue reminder to the firm for submission of the requisite information.			

111	Case No.: 31/11/87-ALC1/2016	Party Name:R.R.KABEL LIMITED,	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00269/AM17/	RLA File :03/95/040/00279/AM17/	Lic.No/Date:0310807288 22.08.2016	
	Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm.			

112	Case No.: 32/11/87-ALC1/2016	Party Name:R.R.KABEL LIMITED,	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00270/AM17/	RLA File :03/95/040/00280/AM17/	Lic.No/Date:0310807285 22.08.2016	
	Decision : The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm.			

113

Case No.:4/10/87-ALC1/2016	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Approved														
HQ File :01/87/050/00226/AM17/	RLA File :03/95/040/00483/AM17/	Lic.No/Date:0310807830 16.09.2016															
Decision: Based on the technical comments of DIPP furnished vide Letter No. 7/17/2016-TSW dated 24.11.2016, the committee approved the following adhoc norms:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>Quantity recommended for manufacture of 1 kg. of export product</th></tr><tr><td rowspan="2">Silicon Rubber Sheet</td><td rowspan="2">60000.0 Kg</td><td>1. Silicon Synthetic Rubber</td><td>105 Kg</td></tr><tr><td>2. Peroxide: Perkadox</td><td>0.040 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	Quantity recommended for manufacture of 1 kg. of export product	Silicon Rubber Sheet	60000.0 Kg	1. Silicon Synthetic Rubber	105 Kg	2. Peroxide: Perkadox	0.040 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	Quantity recommended for manufacture of 1 kg. of export product														
Silicon Rubber Sheet	60000.0 Kg	1. Silicon Synthetic Rubber	105 Kg														
		2. Peroxide: Perkadox	0.040 kg														
RA may take consequential action as per Policy / Procedures.																	

114	Case No.: 1/12/87-ALC1/2016	Party Name:SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00274/AM17/	RLA File :34/24/040/00198/AM17/	Lic.No/Date:3410042602 19.10.2016	
	Decision : The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RA. Hence, the Committee decided to issue a reminder to RA and firm to furnish the application.			

115	Case No.: 2/12/87-ALC1/2016	Party Name:ARGO BIOCHEM PRIVATE LIMITED	Meet No/Date:12/87-ALC1/2016 24.11.2016	Status: Deferred
	HQ File :01/87/050/00275/AM17/	RLA File :03/94/040/00654/AM17/	Lic.No/Date:0310809033 08.11.2016	
	Decision : The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RA. Hence, the Committee decided to issue a reminder to RA and firm to furnish the application.			

Meeting ended with a vote of thanks to the Chair.

SEIKHOMANG KIPGEN
Dy. Director General
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Ministry of Commerce & Industry
Government of India
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